

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5900/2012

(Arising out of impugned final judgment and order dated 22/05/2012 in CRLA No. 3000/2003 passed by the High Court of Judicature at Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR

Respondent(s)

WITH

SLP(Crl) No. 6271/2012

SLP(Crl) No. 7059/2012

SLP(Crl) No. 407/2013

Date : 16/09/2016 These petitions were MENTIONED today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ADARSH KUMAR GOELFor Petitioner(s) Mr. E. C. Agrawala, Adv.
Mr. Rajesh Kumar, Adv.

Ms. Purnima Bhat, Adv.

For Respondent(s) Mr. Harshvardhan Jha, Adv.
Mr. Amit Singh, Adv.
Mr. Adarsh Upadhyay, AORMr. Shakil Ahmed Syed, Adv.
Mohd. Parvez Dabas, Adv.
Uzmi Jamil Husain, Adv.

Ms. Anu Gupta, Adv.

UPON being mentioned by the counsel, the Court made the following
O R D E R

Original Record(s) be sent to the High Court immediately.

(S. K. RAKHEJA)
COURT MASTER(MALA KUMARI SHARMA)
COURT MASTER